

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. Rajasthan Drugs and Pharmaceuticals Ltd.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S. Rajasthan Drugs and Pharmaceuticals Ltd.
2.	Date of incorporation of corporate debtor	02/11/1978
3.	Authority under which corporate debtor is incorporated / registered	ROC- JAIPUR
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24232RJ1978GOI001823
5.	Address of the registered office and principal office (if any) of corporate debtor	ROAD NO.12, VKI AREA, JAIPUR- 302013
6.	Insolvency commencement date in respect of corporate debtor	11/11/2021
7.	Estimated date of closure of insolvency resolution process	09/05/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	VIJAY GUPTA IBBI/PA-001/IP-N01719/2019-20/12636
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2,SAHAR HOUSE ,CIVIL LINES Jaipu-302006 guptavijayincometax[at]gmail[dot]com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	2,SAHAR HOUSE ,CIVIL LINES Jaipur-302006 cirp.rajdruagspl@gmail.com
11.	Last date for submission of claims	25/11/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: As mentioned in point-10

Notice is hereby given that the National Company Law Tribunal Jaipur Bench has ordered the commencement of a corporate insolvency resolution process of the M/S. Rajasthan Drugs and Pharmaceuticals Ltd. on 11/11/2021.

The creditors of M/S. Rajasthan Drugs and Pharmaceuticals Ltd., are hereby called upon to submit their claims with proof on or before 25/11/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 12/11/2021

Place: JAIPUR


VIJAY GUPTA
Interim Resolution Professional
IBBI/PA-001/IP-P-01719/2019-2020/12636

